

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 682/MP/2025

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 16.10.2020 seeking condonation of time overrun & consequential extension of Scheduled COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Bikaner Transmission System Limited.

Petitioner : POWERGRID Bikaner Transmission System Limited (PBTSL)

Respondents : Tata Power Green Energy Limited and Anr.

Date of Hearing : **10.9.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PBTSL
Ms. Reeha Singh, Advocate, PBTSL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Rajput, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking condonation of time overrun & consequential extension of the Scheduled COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events, which affected the implementation of the Petitioner's Project.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) The Petitioner to implead the beneficiaries of the Northern Region as parties to the Petition and file an amended memo of parties within a week.
- (b) Admit and issue notice to the Respondents, including the impleaded Respondents, subject to just exceptions.
- (c) The Respondents were directed to file their respective replies within five weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within five weeks.

(d) The Petitioner to file the following details/ information, on an affidavit, within six weeks:

(i) Single Line Diagram of the Transmission Project/ Scheme with upstream and downstream interconnecting transmission systems.

(ii) Summary of Force Majeure events, specifying the original timelines as per the Petitioner's Project Execution Plan, for the activities which have been affected by the Force Majeure events in the following table, along with a copy of the Petitioner's Project Execution Plan (as per Article 3.1.3(c) of the TSA):

Sr .	Particulars of Force Majeure Events	Original Timelines as per the Plan of the Petitioner for the activity	Actual Timeline for Activity		Effective Delay (excluding the time period planned to execute the event) due to the FM event		Date of occurrence of the Force Majeure Event	Date by which notice was required to be served to LTTCs as per TSA	Actual Date of serving the notice to LTTC
			From	To	From	To			

(iii) Details of Change in Law events which affected the execution of each element of the Transmission Project/Scheme covered in the present Petition in the following table:

Sr .	Name of Transmission Element	Details of the Change in Law event	Date of occurrence of the Change in Law event	Amount of compensation claimed on account of Change in Law (INR)	Additional IDC (INR)	Additional IEDC (INR)	Time extension, if any, sought by the Petitioner against such Change in Law events under its claim of Force Majeure

(iv) Amount of IDC and IEDC originally considered, as per the *Financing Agreements*, up to the SCOD, and the amount actually incurred by the Petitioner for the periods (i) up to SCOD, and (ii) beyond SCOD and up to the actual COD.

3. The Petition will be listed for hearing on **4.12.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)